

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

The Principal District and Sessions Judge,
Srinagar, Budgam, Kulgam, Ganderbal
Kupwara, Shopian, Kupwara, Reasi, Baramulla,
Kishtiwar, Doda, Ramban, Kathua, Rajouri,
Poonch and Leh.

NO:- 40321-37/S/S Dated:- 09/10/2018

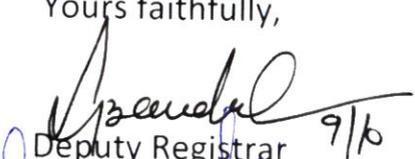
Subject :- Awaiting Statements /information regarding Sensitization of Family Court Matters.

Sir,

On the subject cited above, it is submitted that the information regarding sensitization of family court matter for the month of September, 2018 is still awaited from your court and courts Subordinate to You.

In this connection, it is requested to kindly expedite the matter and furnish the (consolidated) information to this registry by or before 10th October, 2018 so that we may able to communicate the same to the concerned authority.

Yours faithfully,


Deputy Registrar 9/10

NO:- 40321-37/S/S Dt:- 09/10/2018

Copy to the Incharge NIC High Court Wing, Srinagar for uploading in the High Court web site.


Deputy Registrar 9/10